

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

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PRINCIPAL BENCH – COURT NO. 4

**Service Tax Appeal No. 53885 Of 2018**

[Arising out of OIA No. BHO-EXCUS-001-APP-141-18-19 dated 29.06.2018 passed by the Commissioner (Appeals) of Central Goods, Service Tax, Customs, central Excise, Bhopal]

**M/s Surekha Construction**

**: Appellant (s)**

"Meshram Niwas" Paradsinga Tehsil, Sausar,  
Distt. Chhindwara

Vs

**Commissioner of Central Goods and Service : Respondent (s)**  
**Tax and Central Excise, Jabalpur**

Napier Town, Jabalpur, MP

APPEARANCE:

Ms. Parul Sachdeva, Advocate for the Appellant

Shri S. K. Meena, Authorised Representative for the Respondent

**CORAM :**

**HON'BLE Mr. RAJU, MEMBER (TECHNICAL)**

**HON'BLE Dr. RACHNA GUPTA, MEMBER (JUDICIAL)**

**FINAL ORDER No. 55137/2024**

Date of Hearing:08.03.2024

Date of Decision:08.03.2024

**DR. RACHNA GUPTA**

Learned Counsel has placed on record the copy of the discharge certificates in the Form of SVLDRS-1 and 4. Learned Authorized Representative has also acknowledged the same.

2. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme (SVLDRS), the present appeal is hereby dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(RAJU)**  
MEMBER (TECHNICAL)

**(Dr. RACHNA GUPTA)**  
MEMBER (JUDICIAL)

G.Y.